

**MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE FOR
THE NATIONAL CADET CORPS (NCC)**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):
Sir, I move the following Motion:—

“That in pursuance of clause (i) of sub-section (1) of Section 12 read with sub-section (1A) of Section 12 of the National Cadet Corps Act, 1948 (XXXI of 1948), this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House, to be a member of the Central Advisory Committee for the National Cadet Corps.”

The question was put and the motion was adopted.

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. CHAIRMAN: Hon. Members, I have received notices under Rule 267. The notice of Shri Sanjay Singh demands discussion over the alleged lapse of Election Commission in issuance of multiple duplicate Electoral Photo Identity Cards across the country. Shri... ..(*Interruptions*)...

SHRI TIRUCHI SIVA (Tamil Nadu): Chairman, Sir, ...

MR. CHAIRMAN: Yes, Mr. Siva.

SHRI TIRUCHI SIVA: Sir, we have given notice for a Short Duration Discussion on Delimitation. You can allow it. It is because we have already raised it in the Zero Hour. Kindly give permission for a Short Duration Discussion. We will be very pleased. Please, Sir.

MR. CHAIRMAN: The notice of Shri Samik Bhattacharya demands discussion on non-implementation of the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan in West Bengal. One communication received, not in accordance with rules, is not being considered.

Hon. Members are fully aware of the contours — an element — that are required for consideration of these notices. Having carefully gone through that and taking note of a detailed ruling imparted earlier, in spite of best intentions at my level, I